

**PART III**  
**GOVERNMENT OF PUNJAB**  
**DEPARTMENT OF EXCISE AND TAXATION**  
**NOTIFICATION**

The 29th March, 2017

**No. G.S.R.07/P.A.1/1914/Ss.21 and 59/Amd.(63)/2017.**— In exercise of the powers conferred by clause (d) of sections 21 and 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), and all other powers enabling me in this behalf, I, Anurag Agarwal, Financial Commissioner (Taxation), Government of Punjab, make the following rules further to amend the Punjab Distillery Rules, 1932, namely:—

**RULES**

1. (1) These rules may be called the Punjab Distillery (Amendment) Rules, 2017.  
(2) They shall come into force on and with effect from the first day of April, 2017.
2. In the Punjab Distillery Rules, 1932 (hereinafter referred to as the said rules), in rule 4, in clause (a), for the words "seventy lac rupees", the words "seventy five lac rupees" shall be substituted.
3. In the said rules, in rule 93, in clause (s), for the figures "2016-2017", the figures "2017-2018" shall be substituted.
4. In the said rules, after rule, 126, the following new rule shall be added, namely:-  
"127 The distillery shall ensure that the standard of Punjab Medium Liquor manufactured by it should be of high quality."

**ANURAG AGARWAL,**  
Financial Commissioner (Taxation),  
Government of Punjab,  
Department of Excise and Taxation.